

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Municipalities (Amendment) Bill, 2010

(Bill No. 4 of 2010)

(As passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT, ASSEMBLY HALL, PORVORIM-GOA MARCH, 2010

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(Bill No. 4 of 2010)

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further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Sixty-first Year of the Republic of India, as follows:—

- 1. Short title and commencement.— (1) This Act may be called the Goa Municipalities (Amendment) Act, 2010.
 - (2) It shall come into force at once.
- 2. Insertion of new section 13A.— After section 13 of the Goa Municipalities Act, 1968 (Act 7 of 1969), the following section shall be inserted, namely:—
 - "13-A. Use of electronic voting machine.—
 Notwithstanding anything contained in this Act or the rules, the State Election Commission may put in use the electronic voting machine in lieu of ballot paper at an election in such manner as may be specified by it".